

MEGHALAYA LEGISLATIVE ASSEMBLY

LIST OF BUSINESS FOR

BUDGET SESSION

FRIDAY, 22nd MARCH, 2013

GOVERNMENT BUSINESS

1. Questions.
2. Shri C. R. MARAK, MLA to call the attention of the Minister in-charge, Home (Police) under Rules 54 (1) of the Rules of Procedure and Conduct of Business to the news items published in “Salantini Janera” dt. 07.03.2013 under the Caption “Chokpot bajaro dokkan dakgiparangoni saksni uina mangijagipa manderang tangka”.
3. DR. MUKUL SANGMA, Chief Minister in-charge Finance to present the Budget Estimates for 2013-2014.
4. (a) DR. MUKUL SANGMA, Chief Minister in-charge Finance to beg leave to introduce the Meghalaya Appropriation (No. I) Bill, 2013.
(b) If leave to granted to introduce the Bill.
5. Shri P.TYNSONG, Minister in-charge Parliamentary Affairs to move:-
“That the second proviso to sub-rule(c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (No.I) Bill, 2013 be suspended for the time being in so far as the rules requires circulation of the Bill four days in advance before the motion for consideration may be moved”.
6. (a) DR. MUKUL SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No. I) Bill, 2013 be taken into consideration.
(b) Consideration of the Meghalaya Appropriation (No. I) Bill, 2013 clause by clause.
7. DR. MUKUL SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (Vote-on-Account) Bill, 2013 be passed.

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8. Dr. MUKUL SANGMA, Chief Minister in-charge Finance to present the Vote-on-Account for 2013-2014.
9. Dr. MUKUL SANGMA, Chief Minister in-charge Finance to move:-

“That an amount not exceeding Rs.2332,36,24.850/-(Rupees two thousand three hundred and thirty two crore, thirty six lakh, twenty four thousand, eight hundred and fifty) only be granted to the Governor in advance to defray certain charges in respect of different departments during the first quarter of the Financial year beginning 1st April, 2013 under grants shown in the On-Account Budget, 2013-2014”.
10. (a) Dr. MUKUL SANGMA, Chief Minister in-charge Finance to beg leave to introduce the Meghalaya Appropriation (Vote-on-Account) Bill, 2013.
(b) If leave be granted to introduce the Bill.
11. Shri P.TYNSONG, Minister in-charge Parliamentary Affairs to move:-

“That the second proviso to sub-rule(c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (Vote-on-Account) Bill, 2013 be suspended for the time being in so far as the rules requires circulation of the Bill four days in advance before the motion for consideration may be moved”.
12. Dr. MUKUL SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (Vote-on-Account) Bill, 2013 be taken into consideration.
13. Dr. MUKUL SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (Vote-on-Account) Bill, 2013 be passed.

*Shillong,
the 21st March, 2013.*

*Comm. & Secretary,
Meghalaya Legislative Assembly.*